

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No.613
IB-846(ND)/2018**

**IN THE MATTER OF:
M/s. Baru Mal Vinod Kumar**

...PETITIONER

Vs.

M/s. Amira Pure Foods Pvt. Ltd.

...RESPONDENT

**Section
U/s 9 of IB Code, 2016**

**Order delivered on 19.01.2023
(Virtual Hearing)**

**Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

**For the Petitioner/Operational Creditor
For the Respondent/Corporate Debtor
For the ICICI Bank**

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:
:Mr. Krishnendu Datta, Sr.
Adv, Mr. Abhirup
Dasgupta, Adv, Mr.
IshaanDuggal, Adv& Mr.
PathikChoudhury, Adv
:Adv R K Gupta
&AdvMsSwaralipi Deb Roy
for the Liquidator Shri
AkashShinghal in person**

For the Liquidator

ORDER

Due to paucity of time, matter is adjourned to **20.02.2023**.

**Sd/-
(COURT OFFICER)**